

SCHEME INFORMATION DOCUMENT

Name of Mutual Fund	Mirae Asset Mutual Fund
Name of Asset Management Company	Mirae Asset Investment Managers (India) Private Limited
Address of AMC	<u>Registered & Corporate Office:</u> Unit No.606, Windsor Building, Off. C.S.T Road, Kalina, Santacruz (East), Mumbai – 400098 Tel. No.: 022-678 00 300 Fax No.: 022- 6725 3940 - 47
Website of AMC	www.miraeassetmf.co.in
Name of Trustee Company	Mirae Asset Trustee Company Private Limited
Address of Trustee Company	<u>Registered & Corporate Office:</u> Unit No.606, Windsor Building, Off. C.S.T Road, Kalina, Santacruz (East), Mumbai – 400098
Name of the Scheme	<i>Mirae Asset Gold ETF</i> <i>(An open-ended scheme replicating/tracking Domestic Price of Gold)</i> <i>NSE Symbol: GOLDETF, BSE Scrip Code: 543781</i>
Category of Scheme *Equity/ Debt/ Hybrid ETF/Gold or Silver ETF/FoFs (single domestic or overseas index). *In case of Hybrid funds, indicate the sub category (Balanced/ Equity oriented/ debt oriented)	Gold ETF - Other Schemes - Exchange Traded Fund (ETF)
Scheme Code	MIRA/O/O/GET/23/01/0045

The units of the Scheme are listed on the National Stock Exchange of India Ltd. (NSE) and BSE Limited (BSE). All investors including Market Makers and Large Investors can subscribe (buy) / redeem (sell) units on a continuous basis on the NSE/BSE on which the Units are listed during the trading hours on all the trading days. In addition, Market Makers can directly subscribe to / redeem units of the Scheme on all Business Days with the Fund in 'Creation Unit Size' at NAV based prices on an ongoing basis. Large Investors can transact directly with the Fund for an amount greater than INR 25 crores.

Continuous Offer for units at NAV based prices.

Investment objective	Scheme Riskometer	Scheme Benchmark: Domestic Price of Physical Gold Benchmark Riskometer
Mirae Asset Gold ETF To generate returns that are in line with the performance of physical gold in domestic prices, subject to tracking error. The Scheme does not guarantee or assure any returns. There is no assurance that the investment objective of the scheme will be achieved.	 The risk of the scheme is High	 The risk of the benchmark is High

The Above risk-o-meter is as on October 31, 2025. For latest riskometer, investors may refer to the Monthly Portfolios disclosed on the website of the Fund viz. www.miraeassetmf.co.in

Investors are advised to refer to the Statement of Additional Information (SAI) for details of Mirae Asset Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and other general information on www.miraeassetmf.co.in

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about **Mirae Asset Gold ETF** that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated November 29, 2025.

DISCLAIMER OF NSE:

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/5497 dated October 13, 2022 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's Units are proposed to be listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's Units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its Sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any Units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

DISCLAIMER OF BSE:

"BSE Ltd. ("the Exchange") has given vide its letter no. LO/IPO/AH/MF/IP/265/2022-23 dated October 13, 2022 permission to use the Exchange's name in this SID as one of the Stock Exchanges on which this Mutual Fund's Units are proposed to be listed. The Exchange has scrutinized this SID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to. The Exchange does not in any manner:-

- i) warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or
- ii) warrant that this scheme's units will be listed or will continue to be listed on the Exchange; or
- iii) take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund;

and it should not for any reason be deemed or construed that this SID has been cleared or approved by the Exchange.

Every person who desires to apply for or otherwise acquires any unit of this Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/ acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Benchmark (TRI)	Domestic Price of Physical Gold <u>Rationale for adoption of benchmark:</u> The Trustees have adopted Domestic Price of physical gold as the benchmark index which is in accordance with Clause 3.2.5 of SEBI Master Circular dated June 27, 2024.
II.	Plans and Options Plans/Options and sub options under the Scheme	Not Applicable- Since it's an ETF Scheme
III.	Load Structure	Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (https://www.miraeassetmf.co.in/) or may call at '1800 2090 777' or your distributor. Exit Load: - For investors transacting directly with the AMC: No Exit load will be levied on redemptions made by Market Makers/ Large Investors directly with the AMC - For investors transacting on the exchange: Not Applicable. Investors other than Market Makers can redeem units directly with the Fund for less than Creation Unit size at approximately indicative NAV based prices (along with applicable charges and execution variations) during the Ongoing Offer for units without any exit load if: - Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or - No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or - Total bid size on the exchange is less than half of creation units' size daily, averaged over a period of 7 consecutive trading days. Such instances shall be tracked by the AMC on an ongoing basis and in case if any of the above-mentioned scenario arises, the same shall be disclosed on the website of the Mutual Fund.

		As per clause 10.6 of SEBI Master Circular dated June 27, 2024, no load would be charged on Bonus units. The Mutual Fund may charge the load within the stipulated limit of 3% and without any discrimination to any specific group. The Repurchase Price however, will not be lower than 97% of the NAV. The Trustee reserves the right to modify/alter the load structure and may decide to charge on the Units with prospective effect, subject to the maximum limits as prescribed under the SEBI Regulations. At the time of changing the load structure, the AMC shall take the following steps: • Arrangements shall be made to display the changes/modifications in the SID in the form of a notice in all the Mirae Asset ISCs' and distributors' offices and on the website of the AMC. • The notice-cum-addendum detailing the changes shall be attached to SIDs and Key Information Memoranda. The addendum will be circulated to all the distributors so that the same can be attached to all SIDs and Key Information Memoranda already in stock. • The introduction of the exit load along with the details shall be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load. • A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated. • Any other measures which the mutual funds may feel necessary. The AMC may change the load from time to time and in case of an exit/repurchase load this may be linked to the period of holding. It may be noted that any such change in the load structure shall be applicable on prospective investment only. The exit load (net off GST, if any, payable in respect of the same) shall be credited to the Scheme of the Fund. The distributors should disclose all the commissions (in the form of trail commission or any other mode) payable to them for the different competing schemes of various mutual funds from amongst which the scheme is being recommended to the investor.
IV.	Minimum Application Amount	On Continuous basis: Market Maker: Application for subscription of Units directly with the Fund in Creation Unit Size at NAV based prices in exchange of Portfolio Deposit and Cash Component.

		Large Investors: Minimum amount of Rs. 25 crores for transacting directly with the AMC. Other investors (including Market Maker, Large Investors and Regulated Entities): Units of the Scheme can be subscribed (in lots of 1 Unit) during the trading hours on all trading days on the NSE and BSE on which the Units are listed.				
V.	Minimum Additional Purchase Amount	On Continuous basis: Market Maker: Application for subscription of Units directly with the Fund in Creation Unit Size at NAV based prices in exchange of Portfolio Deposit and Cash Component. Large Investors: Minimum amount of Rs. 25 crores for transacting directly with the AMC. Other investors (including Market Maker, Large Investors and Regulated Entities): Units of the Scheme can be subscribed (in lots of 1 Unit) during the trading hours on all trading days on the NSE and BSE on which the Units are listed.				
VI.	Minimum Redemption amount	On Continuous basis: Market Maker: Application for redemption of Units directly with the Fund in Creation Unit Size. Large Investors: Minimum amount of Rs. 25 crores for redeeming directly with the AMC. Other investors (including Market Maker, Large Investors and Regulated Entities): Units of the Scheme can be redeemed (in lots of 1 Unit) during the trading hours on all trading days on the NSE and BSE on which the Units are listed.				
VII.	Tracking Error	<table border="1"><tr><td>Regular Plan</td><td>Direct Plan</td></tr><tr><td colspan="2">Tracking Error for the scheme as on September 30, 2025: 0.36%</td></tr></table> The AMC shall disclose tracking error based on past one year rolling data, on a daily basis, on the website of AMC on ETF Mutual Fund: Invest in Exchange Traded Funds Online Mirae Asset (miraeassetmf.co.in) and AMFI.	Regular Plan	Direct Plan	Tracking Error for the scheme as on September 30, 2025: 0.36%	
Regular Plan	Direct Plan					
Tracking Error for the scheme as on September 30, 2025: 0.36%						
VIII.	Tracking Difference	Tracking difference i.e. the annualized difference of daily returns between the index or goods and the NAV of the Scheme will be				

		disclosed on the website of the AMC ETF Mutual Fund: Invest in Exchange Traded Funds Online Mirae Asset (miraeassetmf.co.in) and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 years, 10 years and since the date of allotment of units. <table><tr><td>Regular Plan</td><td>Direct Plan</td></tr><tr><td colspan="2"><i>The Scheme being an ETF scheme, the same is not applicable</i></td></tr></table> Tracking Difference for the scheme as on September 30, 2025: <table><tr><td>Tracking Difference based on 1 Year</td><td>-1.99%</td></tr><tr><td>Tracking Difference based on 3 Year</td><td>-</td></tr><tr><td>Tracking Difference based on 5 Year</td><td>-</td></tr><tr><td>Tracking Difference based on 10 Year</td><td>-</td></tr><tr><td>Tracking Difference based on Since Allotment</td><td>- 1.34%</td></tr></table>	Regular Plan	Direct Plan	<i>The Scheme being an ETF scheme, the same is not applicable</i>		Tracking Difference based on 1 Year	-1.99%	Tracking Difference based on 3 Year	-	Tracking Difference based on 5 Year	-	Tracking Difference based on 10 Year	-	Tracking Difference based on Since Allotment	- 1.34%
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Tracking Difference based on Since Allotment	- 1.34%															
IX.	Computation of NAV	The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. NAV of Units under the Options there under can be calculated as shown below: NAV = (Market or Fair Value of Scheme’s investments + Current assets including Accrued Income - Current Liabilities and provisions including accrued expenses) No. of Units outstanding under the Scheme/Option. The NAV, the sale and repurchase prices of the Units will be calculated and announced at the close of each working day. The NAVs of the Scheme will be computed and units will be allotted up to 4 decimals. Detailed Disclosure on computation of NAV is provided on – https://www.miraeassetmf.co.in/downloads/statutory-disclosure/other-disclosure/offer-documents-data-passives														
X.	Asset Allocation	This scheme tracks Domestic Price of Physical Gold Under normal circumstances, the asset allocation will be as follows: <table><tr><td>Instruments</td><td>Indicative allocations (% of total assets)</td></tr><tr><td></td><td></td></tr></table>	Instruments	Indicative allocations (% of total assets)												
Instruments	Indicative allocations (% of total assets)															

			Mini mum	Maxi mum
		Gold and gold related instruments*	95	100
		Money market instruments** including Tri Party REPO/ debt securities, Instruments and/or units of debt/liquid schemes of domestic Mutual Funds.	0	5
		*includes physical Gold and other gold related instruments which may be permitted by Regulator from time to time. Exchange Traded Commodity Derivatives (ETCDs) having gold as the underlying shall be considered as ‘gold related instrument’ for Gold ETF. Further, “Gold Monetization Scheme” (GMS) of Banks shall be considered as ‘gold related instrument’ **Money Market Instruments will include TREPS, Commercial Paper, Certificates of Deposit, Treasury Bills, Bills Rediscounting, Repos, short-term Government securities and any other such short-term instruments as may be allowed under the regulations prevailing from time to time. Before investing in GDS of Banks, ETCDs or GMS having gold as the underlying, mutual funds shall put in place a written policy with regard to such investment with due approval from the Board of the AMC and the Trustees. The policy shall be reviewed by the Board of AMC and Trustees at least once a year. As per the clause 3.2.1.5 of SEBI Master circular dated June 27, 2024, the cumulative exposure to gold related instruments i.e. Gold Deposit Scheme (GDS) of banks, Gold Monetization Scheme (GMS) and ETCD having gold as the underlying shall not exceed 50% of net asset value of the scheme. However, within the 50% limit, the investment limit for GDS and GMS as part of gold related instrument shall not exceed 20% of net asset value of the scheme. The unutilized portion of the limit for GDS of banks and GMS can be utilized for ETCD having gold as the underlying. The cumulative gross exposure of the scheme through Gold and Gold related instruments and Money market instruments shall not exceed 100% of the net assets of the scheme. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. SEBI vide letter dated November 3, 2021 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.		

		Investment in the physical gold shall be of gold bar's with fineness (or purity) of 995 parts per 1,000 (99.5%) or higher confirming to London Bullion Market Association (LBMA) Good Delivery Standards. This may change as per the regulatory guidelines in future. During buying or selling, for a concerned transaction, in case of any variation in the weight of the gold bar, same shall be adjusted in the cash component i.e. higher weight will reduce cash component and lower weight will increase cash component for the concerned investor. The Scheme may invest in the schemes of Mutual Funds in accordance with the applicable extant SEBI (Mutual Funds) Regulations as amended from time to time. The Scheme does not intend to undertake/ invest/ engage in: • ADR/ GDR / Foreign Securities • Derivatives • Securitized Debt • Structured obligation • Repo in Corporate Debt Securities • Credit default swaps • Instruments having Special Features as defined in Clause 12.2 of SEBI Master Circular dated June 27, 2024 • Units issued by REITs and InvITs • Securities Lending or Short selling • Unlisted debt instrument • Bespoke or complex debt products • Unrated debt and money market instruments (except G-Secs, T-Bills and other money market instruments) Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme a mutual fund can invest the funds of the Scheme in short term deposits of scheduled commercial banks in terms of Clause 12.16 of SEBI Master Circular dated June 27, 2024. Further, the Scheme may, for meeting liquidity requirements invest in units of money market/liquid schemes of Mirae Asset Mutual Fund and/or any other mutual fund provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund. The AMC shall not charge any investment management fees with respect to such investment.
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Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)			
Sl. no	Type of Instrument	Percentage of exposure	Circular references*
1.	Securities Lending or Short Selling	0%	Clause 12.11 of SEBI Master Circular dated June 27, 2024
2.	Equity Derivatives for non-hedging purposes	0%	--
3.	Securitized Debt	0%	Clause 12.15 of SEBI Master Circular dated June 27, 2024
4.	Overseas Securities	0%	Clause 12.19 of SEBI Master Circular dated June 27, 2024
5.	Structured Obligations	0%	Clause 12.3 of SEBI Master Circular dated June 27, 2024
6.	Repo in Corporate Debt Securities	0%	Clause 12.18 of SEBI Master Circular dated June 27, 2024
7.	Credit default swaps	0%	Clause 12.28 of SEBI Master Circular dated June 27, 2024
8.	Instruments having Special Features	0%	Clause 12.2 of SEBI Master Circular dated June 27, 2024
9.	ReITS and InVITS	0%	Clause 12.21 of SEBI Master Circular dated June 27, 2024
10.	Unlisted debt instrument	0%	Clause 12.1.1 of SEBI Master Circular dated June 27, 2024

		11.	Bespoke or complex debt products	0%	--
		12.	Unrated debt and money market instruments (except G-Secs, T-Bills and other money market instruments)	0%	Clause 12.1 of SEBI Master Circular dated June 27, 2024
		13.	Investment in GDS, GMS and ETCD	50% of the Net Asset Value of the Scheme within the 50% limit, the investment for GDS of banks and GMS shall not exceed 20% of net asset value of the scheme.	As per the clause 3.2.1.5 of SEBI Master circular dated June 27, 2024
		14.	Other/own Mutual Funds	The Scheme may invest in the units of Mutual Fund Schemes. Such investment shall not exceed 5% of the net asset value of the fund	Clause 4 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996
		*SEBI circular references (wherever applicable) in support of exposure limits of different types of asset classes in asset allocation shall be provided. For further details on Asset Allocation and portfolio rebalancing, please refer Annexure 1.			
XI.	Fund manager details	Mr. Ritesh Patel and Mr. Akshay Udeshi shall be the Fund Managers of the scheme			

		Sr. No.	Name of the Fund Manager	Managing since	Total experience (in years)
		1	Mr. Ritesh Patel	February 20, 2023	13 years
		2	Mr. Akshay Udeshi (Co Fund Manager)	August 28, 2023	6 years
XII.	Annual Scheme Recurring Expenses	Actual TER as on March 31, 2025: 0.34%			
		For detailed disclosure, kindly refer SAI and https://www.miraeassetmf.co.in/downloads/statutory-disclosure/other-disclosure/offer-documents-data-passives			
XIII.	Transaction charges and stamp duty	Pursuant to SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/115 dated August 08, 2025, no transaction charges shall be deducted from the subscription amount for transactions /applications received through the distributors (i.e. Regular Plan) and full subscription amount will be invested in the Scheme.			
		Applicability of Stamp Duty: Pursuant to Notification No. S. O. 1226 (E) and G.S.R 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value shall be levied on applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including dividend reinvestment) to the unitholders would be reduced to that extent For details refer in Statement of Additional Information			
XIV.	Information available through weblink	Investors can refer to the weblink for the below mentioned points: https://www.miraeassetmf.co.in/downloads/statutory-disclosure/other-disclosure/offer-documents-data-passives			
		• Liquidity/listing details • NAV disclosure • Applicable timelines for dispatch of redemption proceeds etc. • Breakup of Annual Scheme Recurring expenses • Definitions • Applicable risk factors			

		• Detailed disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents/ underlying fund in case of fund of funds • List of official points of acceptance • Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations • Investor services • Portfolio Disclosure • Detailed comparative table of the existing schemes of AMC • Periodic Disclosures • Any disclosure in terms of Consolidated Checklist on Standard Observations • Scheme specific disclosures (as per the prescribed format) • Scheme performance • Scheme Factsheet
XV.	How to Apply	Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or RTA or Distributors or can be downloaded from our website www.miraeassetmf.co.in. The list of the OPA / ISC are available on our website as well. Investors intending to trade in Units of the Schemes, through the exchange platform will be required to provide demat account details in the application form. The application forms for subscriptions/redemptions (applicable for Market Makers /Large Investors) should be submitted at any of the ISCs/Official Points of Acceptance of the AMC. For detailed disclosure, kindly refer SAI
XVI.	Where can applications for subscription/redemption/ switches be submitted	Registrar & Transfer Agent: KFin Technologies Limited Registered Office: Karvy Selenium, Tower B, Plot Number 31 & 32, Financial District, Gachibowli, Hyderabad - 500 034. Contact Persons: Mr. Babu PV Tel No. : 040 3321 5237 Email Id : babu.pv@kfintech.com Mr. 'P M Parameswaran' Tel No. : 040 3321 5396

		Email Id : parameswaran.p@kfintech.com Website address: https://mfs.kfintech.com/mfs/ The application forms for purchase/redemption of units can be made through: Branches: Applications can be submitted at collecting bankers and Investor Service Centres of Mirae Asset Investment Managers (India) Pvt. Ltd and KFin Technologies Limited. Details of which are furnished on back cover page of this document. Please refer the AMC website at the following link for the list of official points of acceptance, collecting banker details etc.: https://www.miraeassetmf.co.in/downloads/statutory-disclosure/other-disclosure Website of the AMC: Investor can also subscribe to the Units of the Scheme through the website of the AMC i.e. https://www.miraeassetmf.co.in/investor-center/investor-services Stock Exchanges: A Unit holder may purchase Units of the Scheme through the Stock Exchange infrastructure. Investors can hold units only in dematerialized form. MF Utility (MFU): A unitholder may purchase units of the Plan(s) under the Scheme through MFU. All financial and non-financial transactions pertaining to Schemes of Mirae Asset Mutual Fund can also be submitted through MFU either electronically or physically through the authorized Points of Service (“POS”) of MFUI. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com and may be updated from time to time. Investors to note that it is mandatory to mention the bank account numbers in the applications/requests for redemption. For detailed disclosure, kindly refer SAI
XVII.	Specific attribute of the scheme (such as lock in/ duration in	NIL

	case of target maturity scheme/close ended schemes etc.) (as applicable)	
XVIII.	Special product / facility available during the NFO and on ongoing basis	The following facilities shall be available under the Scheme on an ongoing basis: • Transacting through Email (for large Investors and Market Makers) • Mirae Asset MF Mobile Application Facility Systematic Investment Plan, Systematic Transfer Plan, Systematic Withdrawal Plan are not available under this scheme For detailed disclosure, kindly refer SAI
XIX.	Segregated portfolio / side pocketing disclosure	The Scheme has the provision to segregate a portfolio comprising of debt or money market instrument affected by a credit event. For Details, kindly refer SAI
XX.	Stock lending	The Scheme does not intend to participate in securities lending. For Details, kindly refer SAI

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well-informed decision regarding investment in the Scheme.
- The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations
- Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- The Trustees have ensured that the **Mirae Asset Gold ETF** approved by them is a new product offered by Mirae Asset Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Notwithstanding anything contained in the Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the circulars/guidelines there under shall be applicable.

THE TERMS OF THE SCHEME WERE APPROVED BY THE DIRECTORS OF MIRAE ASSET TRUSTEE COMPANY PRIVATE LIMITED IN THEIR MEETING HELD ON SEPTEMBER 22, 2022.

For and on behalf of the Board of Directors of

**Mirae Asset Investment Managers (India) Private Limited
(Asset Management Company for Mirae Asset Mutual Fund)**

Sd/-

Rimmi Jain

Head- Compliance, Legal & Company Secretary

Place: Mumbai

Date: November 29, 2025

ANNEXURE 1

ETCDs	Risk Factors Associated with Investments in Exchange Traded Commodity Derivatives: Commodity risks: The Fund may invest in commodities markets and may therefore have investment exposure to the commodities markets and one or more sectors of the commodities markets, which may subject the Fund to greater volatility than investments in traditional securities, such as stocks and bonds. Volatility in the commodities markets may be caused by changes in overall market movements, domestic and foreign political and economic events and policies, war, acts of terrorism, changes in domestic or foreign interest rates and/or investor expectations concerning interest rates, domestic and foreign inflation rates, investment and trading activities of mutual funds, hedge funds and commodities funds, and factors such as drought, floods, weather, livestock disease, embargoes, tariffs and other regulatory developments, or supply and demand disruptions. Because the Fund's performance is linked to the performance of volatile commodities, investors should be willing to assume the risks of potentially significant fluctuations in the value of the Fund's shares. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of investment strategies depends upon the ability of the fund manager(s) to identify such opportunities which may always not be available. Identification and execution of the strategies to be pursued by the fund manager(s) involve uncertainty and decision of fund manager(s) may not always be profitable. No assurance can be given that the fund manager(s) will be able to identify or execute such strategies. Systemic risks which may be witnessed while trading in Indian Commodities Market are Liquidity risk, Price risk in terms of volatility, Exchange Risk and counterparty risks. Liquidity Risk: While ETCDs that are to be listed on an exchange carry lower liquidity risk, the ability to sell these contracts is limited by the overall trading volume on the exchanges. The liquidity of the Schemes' investments is inherently restricted by trading volumes of the ETCD contracts in which it invests. Additionally, change in margin requirements or intervention by government agencies to reduce overall volatility in the underlying commodity could lead to adverse impact on the liquidity of the ETCD. Price risk: ETCDs are leveraged instruments hence, a small price movement in the underlying security could have a large impact on their value. Also, the market for ETCDs is nascent in India hence, arbitrage can occur between the price of the physical commodity and the ETCD, due to a variety of reasons such as technical issues and volatile movement in the price of the physical good. This can result in mispricing and improper valuation of investment decisions as it can be difficult to ascertain the amount of the arbitrage.
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Settlement risk: ETCDs can be settled either through the exchange or physically. The inability to sell ETCDs held in the Schemes' portfolio in the exchanges due to the extraneous factors may impact liquidity and would result in losses, at times, in case of adverse price movement. Wherein the underlying commodity is physically delivered in order to settle the derivative contract, such settlement could get impacted due to various issues, such as logistics, Government policy for trading in such commodities. If the Commodities futures position passes its last square off date or the 'Intention' is missed to be provided before the Delivery Intention period, the buyer or the seller will be allocated delivery of the commodity. Thus, there emerges a risk of holding goods in physical form at the warehouses. Though the commodity is inclusive of insurance cost, there is a small deductible in each claim which is not payable by the Insurance company.

- **Calculation of cumulative gross exposure**

The cumulative gross exposure of the scheme through Gold and Gold related instruments and Money market instruments shall not exceed 100% of the net assets of the scheme.

- **Investment Limits**

50% of the Net Asset Value of the Scheme within the 50% limit, the investment for GDS of banks and GMS shall not exceed 20% of net asset value of the scheme.

- **Numerical example of risk involved**

Numerical illustration on Exchange Traded Commodity Derivatives (ETCDs):

1. Commodity Futures trade

Trade date	20-Dec
Expiry	05-Feb
Current market price/ 10gms	39,000
Lot size in gms	1,000
Lot value / contract value	39,00,000
Margin	5%
Margin Value	1,95,000
Trade / position	Buy Commodity
Quantity	1 lot
Buy price per 10 gms	39,000
Sell trade date	25-Jan
Sell price per 10gms	39,500
Gain/Loss per 10gms	500
Gain/ Loss per Lot or contract value	50,000

2. Commodity Options Trade

Trade date	20-Dec
Contract Expiry	29-Jan
Corresponding futures contract	05-Feb
Current market price/ 10gms	39,000
Strike price	39,000
Call Options premium per 10gms	410
Trade / position	Buy strike 39000 CE
Quantity	1Kg
Buy price per 10gms	410
Sell trade date	25-Jan
Futures price on 25-Jan	39500
39000 strike CE price on 25-Jan	550
Gain/Loss per 10gms	140
Gain/Loss per contract value / Lot	14000

Subject to the Regulations and the applicable guidelines the Scheme may invest in the schemes of Mutual Funds. The investment strategy shall be in line with the asset allocation.

Though every endeavor will be made to achieve the objective of the Scheme, the AMC/Sponsors/Trustee does not guarantee that the investment objective of the Scheme will be achieved. No guaranteed returns are being offered under the Scheme.

- **Disclosure relating to extent and manner of participation in ETCD –**

Before investing in GDS of Banks, ETCDs or GMS having gold as the underlying, mutual funds shall put in place a written policy with regard to such investment with due approval from the Board of the AMC and the Trustees. The policy shall be reviewed by the Board of AMC and Trustees at least once a year.

As per the clause 3.2.1.5 of SEBI Master circular dated June 27, 2024, the cumulative exposure to gold related instruments i.e. Gold Deposit Scheme (GDS) of banks, Gold Monetization Scheme (GMS) and ETCD having gold as the underlying shall not exceed 50% of net asset value of the scheme. However, within the 50% limit, the investment limit for GDS and GMS as part of gold related instrument shall not exceed 20% of net asset value of the scheme. The unutilized portion of the limit for GDS of banks and GMS can be utilized for ETCD having gold as the underlying.